

scheme submitted by the Cordamom Board.

- (iii) NAFED and STC should be asked to participate in the auctions as this will have a salutary impact on prices.
- (iv) Need to sanction Rs. 22 crores to the State of Orissa for improving the sewerage system in Cuttack City.

**SHRIMATI JAYANTI PATNAIK :** (Cuttack): In the absence of modern sewerage and drainage systems, life in Cuttack city has become very miserable. It is surrounded by river Mahanandi and Kathjuri and located on a low lying area on the basin of these two rivers.

It becomes very difficult to move from one place to another when there is a heavy rain in that city. During the current rainy season there were heavy rains which continued for more than a week. The Roads all over the city remained under water for days together as it was impossible to drain out the accumulated water into the rivers.

Thousands of people were affected by the recent rains in Cuttack and the people of the city suffered untold misery.

As you know, Cuttack which was once the Capital of Orissa is today rich in culture apart from being the largest city. It is now the main business centre of modern Orissa and many head offices including the Orissa High Court are located in this city. Unless, immediate measures are taken to provide modern drainage facilities and to improve the sewerage system the people of the city will continue to suffer. A sum of Rs. 22 crores is needed to implement the drainage system. The work has just started and the State Government is financially not sound to bear the cost of such project.

Therefore, I demand that adequate fund provision should be made to imple-

ment modern sewerage and drainage systems of Cuttack city without any further delay.

- (vi) Need to adopt effective measures to control the pollution of environment in Visakhapatnam.

**SHRI BHATTAM SRIRAMA MURTY** (Visakhapatnam): The citizens of Visakhapatnam are subjected to serious air pollution from industries like Hindustan Petroleum Refineries, Hindustan Zinc Plant, Coromandal Fertilisers, Steel Rolling Mills, Hindustan Polymers, etc. The smoke released by these industries is spreading over the thickly populated city which is surrounded by hills on three sides and Bay of Bengal on the other side. It is surprising that the Central Government permitted the Hindustan Petroleum Refinery in Visakhapatnam to expand three times of its capacity when the refinery was not to dispose, not only malodours, but also cancer causing substances into the environment. Government has not taken action despite several appeals and representations made to it to control the air pollution in the city.

Besides, this, the Port Trust Authorities in Visakhapatnam are allotting indiscriminately, sites for the storage facilities and transportation of hazardous chemicals and raw materials in the congested inner and outer harbours of Visakhapatnam. This action of the Port Trust Authorities in Visakhapatnam will expose the defence forces to potential chemical accidents which often occur either due to mechanical or human failures, nature's wrath, sabotage, terrorism or enemy action without making any risk analysis and environmental impact. The Visakhapatnam Port Authorities also propose to allot sites for hazardous operations like transport of liquid petroleum gas by cargo ships, storage of massive quantities of imported ammonia and phosphorous gas for Godavari Fertilizers Plant at Kakinada, transport and storage of imported coking coal for the Visakhapatnam and other Steel Plants in the country.